

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1412/(MAH)/2017

CORAM: Present: SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017

NAME OF THE PARTIES: Next Radio Ltd.
V/s.
Naiknavare Housing Developments Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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19	SUDHIR MANDKE Labali Shah	Respondent, Advocate for Next Radio Ltd.	
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ORDER

C.P. No. 1412/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of both the sides are present.
2. The Learned Representative for the Petitioner placed on record the Withdrawal Memo. It reads as under :-
"The Petitioner (Operational Creditor) hereby submits that the Respondent (Corporate Debtor) has duly paid the total operational debt of a sum of Rs. 1,45,787/- (Rupees One Lakh Forty-Five Thousand Seven Hundred and Eighty Seven Only) in favour of Next Radio Limited (Operational Creditor) as and by way of full and final settlement. Therefore, it is humbly prayed that this Hon'ble Court may be pleased to dismiss the instant application filed under Section 9 of the Insolvency and Bankruptcy Code, 2016 as withdrawn in the interest of justice and equity."
3. In view of the above settlement the Petitioner is seeking permission to withdraw the Petition. Granted.
4. The Petition is disposed of as Withdrawn. To be consigned to records.

Sd/-

08.12.2017

Aah

BHASKARA PANTULA MOHAN
Member (Judicial)